



CALL FOR SUBMISSIONS

NLUJ LAW REVIEW

A National Law University, Jodhpur (India) Publication



ABOUT THE JOURNAL

The NLUJ Law Review ["the Review"] is the flagship journal of National Law University, Jodhpur, established with the objective of promoting academic research and fostering debate on contemporary legal issues in India. It is a bi-annual, double-blind student reviewed and edited the journal, focusing on an inter-disciplinary approach towards legal writing. The remit of the Review is not restricted to any particular field of law but is broad enough to include national as well as international legal and policy-related issues.

NATURE OF SUBMISSIONS

The NLUJ Law Review invites original, unpublished manuscripts from all academicians, authors, legal professionals and students from India and abroad, under the following categories:

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LONG ARTICLES

6000-8000 words

This category is designed to comprehensively deal with and provide sustained analysis of a particular legal topic. It must analyse the current practice in the field, identify the lacunae therein, and provide constructive suggestions. Author(s) are also encouraged to write and submit analytical responses to earlier publications of the Review.

SHORT ARTICLES

3000-6000 words

Papers in this category must undertake a comprehensive study of specific topics and provide a new perspective and critical insight on the subject.

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1500-3000 words

A note is a concise argument focusing on any recent legal controversy or debate. A comment is limited to the critical appraisal of recent judicial decisions, new legislation, or policy reform proposals.

Note: The word limit is inclusive of footnotes

Points for quick reference

- There are no restrictions in relation to the area of law.
- Submission deadline: March 20, 2020 (11:59 pm, IST)
- The form may be accessed by clicking [here](#), or on our official website: www.nlujlawreview.in.
- To access our previous editions, visit our official website.
- Maximum co-authorship of two for the submissions made under the category of Long and Short Articles. Co-authorship is not allowed for the submission made under the category of Notes and Comments.
- The submissions made under the category of Long and Short Articles must enclose an abstract of not more than 200 words.
- All the queries can be addressed to: lawreviewnluj[at]gmail.com. Alternatively, you may contact:
 - Mr. Krishnan Sreekumar: krishnansreekumar97[at]gmail.com
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- The editorial process will commence only after the deadline for submission of manuscripts.
- The Review retains absolute discretion in relation to acceptance/rejection of a manuscript.

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- All the submissions must be original and unpublished works of the author(s). In an event of acceptance for publication the submission elsewhere in the interim, the author(s) must inform the Review. Any form of plagiarism will lead to disqualification for the purposes of publication.
- Submissions must be made through the online form only. No submissions shall be accepted via any other mode. The form may be accessed by clicking [here](#).
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 - line spacing: 1.5; and
 - headings and sub-headings in the document must be formatted in a uniform style.
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